

tributorships for Scheduled Castes is made as rostered in the Marketing Plan.

[English]

### Low Capacity utilisation in Heavy Engineering Corporation

200 1. SHRILALIT VJOYSINGH: Will the Minister of INDUSTRY be pleased to state:

(a) whether there is low capacity utilisation and profitability in HEC;

(b) if so, whether Government have identified the reasons for it and initiated remedial measures; and

(c) if so, the details thereof?

THE MINISTER OF INDUSTRY (SHRI AJIT SINGH): (a) Yes, Sir.

(b) and (c). The various reasons identified are, low production and profitability, lack of balanced load in some load centres and un-remunerative orders and shortage of working capital etc. The remedial measures initiated by the Government for improvement of the working capital of the Corporation include economy in expenditure, cost control diversification of product mix to optimise capacity utilisation, obtaining more orders particularly, for repetitive items of manufacture and better inventory control etc.

### Naptha Cracker Project at Visakhapatnam

200 2. SHRI KONATHALA RAMAKRISHNA: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the number of proposals for setting

up of Naphtha Cracker units cleared by Union Government during the last one year;

(b) whether Government have issued licence/letter of intent for the down stream projects of naphtha Craker unit at Visakhapatnam-Andhra Pradesh;

(c) if so, the details thereof; and

(d) if not, the reasons therefor?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI M.S. GURUPADASWAMY): (a) 3 letters of intent have been issued for setting up of naphtha cracker projects (including expansion of capacity of earlier approved crackers) during the last one year.

(b) No, Sir.

(c) Does not arise.

(d) Such decision are taken on techno economic considerations at the appropriate time.

[Translation]

### Setting up of Heavy Industry in Hardoi District

2003. SHRI CHAND RAM: Will the Minister of INDUSTRY be pleased to state:

(a) whether heavy industry has been set up in Hardoi district;

(b) whether this district has been declared 'backward area' for developmental purposes; and

(c) if so, the total amount of grant being provided by the Government to entrepreneurs of this district?

THE MINISTER OF INDUSTRY (SHRI

**AJITSINGH):** (a) and (b). Industrialisation of particular district in a State is primarily the responsibility of the State Government concerned. However, in order to promote industrialisation and reduce regional imbalances, the Central Government offers a number of incentives such as priority in the grant of industrial licences, concessional finance etc. to entrepreneurs setting up units in Centrally declared backward districts/area, District Hardoi in UP has been declared as a 'C' category backward district and is eligible for the above incentives. During the years 1987 to 1990 (upto May 1990), three letters of intent—one in the year 1988 and two in the year 1989—have been issued for setting up industries in the District.

(c) The Central Investment Subsidy Scheme has been discontinued with effect from 1.10.1988. Information on District-wise reimbursement of subsidy was not maintained.

[English]

#### **Revival of Scooters India Limited**

2004. **SHRI INDRAJIT GUPTA:** Will the Minister of INDUSTRY be pleased to state:

(a) whether he has received any new proposals for revival of the scooters India Limited which has not been closed but whose capacity is not being utilised;

(b) whether Government funds now being spent only on paying salaries and wages in the company are proposed to be supplemented by technical studies on how to diversify production and thereby save the unit from closure;

(c) whether the concrete proposals made in this regard by the affected workers, employees officers and engineers have been examined; and

(d) if so, the outcome thereof?

**THE MINISTER OF INDUSTRY (SHRI AJIT SINGH):** (a) to (d). Government have entrusted the study of Scooters India Ltd. (SIL) to the Industrial Development Bank of India (IDBI). The terms of reference for the study inter-alia, include study of the current market scenario for 2/3 Wheelers the existing production in the country, capabilities of SIL to produce and market a product that can compete successfully with existing brand leaders areas of diversification etc. IDBI have been requested to submit their Study Report preferably before the 30th September, 1990.

[Translation]

#### **Issue of Licences for Setting up Industries in Surat**

2005. **SHRI KASHIRAM RANA:** Will the Minister of INDUSTRY be pleased to state:

(a) the number of licences for setting up of industries in HADA Extension near Surat have been granted till date;

(b) the number of applications pending for grant of licences; and

(c) when the decision is likely to be taken thereon?

**THE MINISTER OF INDUSTRY (SHRI AJIT SINGH):** (a) to (c). During the period from 1987 to 1990 (upto May, 1990), 45 Industrial Licences and Letters of Intent have been granted for setting up of Industries in District Surat of Gujarat. 7 Industrial Licence applications for setting up of industries in District Surat of Gujarat are at various stages of processing. It is the constant endeavour of the Government to dispose of all industrial licence applications as expeditiously as possible.